

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.10  
I.A.No.226/2024 in  
C.P.(IB)No.137/BB/2019**

**IN THE MATTER OF:**

M/s. India Renewable Energy Development Ltd. ... Petitioner  
Vs.  
M/s. Nobel Inspat & Energies Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 19.04.2024**

**CORAM:**

**SH. K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The RP : Shri K. Dushyantha Kumar  
For the Respondent : Shri Sandeepani A. Neglur

**ORDER**

**I.A.No.226/2024:**

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. Ld. Counsel for the Respondent requests time to file objections. Therefore, two weeks' time is granted to the Respondent to file his objections and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case with C.P. on **10.06.2024**.

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
K. BISWAL  
MEMBER (JUDICIAL)**